

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, EAST DISTRICT  
KARKARDOOMA COURTS: DELHI

ORDER

In compliance with the directions issued in judgment dated 24/08/2023 delivered by the Hon'ble High Court of Delhi in Writ Petition (Criminal) No. 2500/2022 & CrI. M.A. 21701/2022 titled as "Rakesh Kumar Kalra Deaf Divyang Vs. State Govt. of NCT Delhi", Sh. Lalan Kumar Sharma, Judicial Assistant, Mob. No. 8750373743, posted in E-Sewa Kendra, East District is hereby appointed as Nodal Officer to increase awareness among the public at large and to inform them about availability of resources to ensure accessibility to justice to accused persons with disabilities and to comply with other necessary directions passed in the said judgment, with immediate effect.

However, the correspondence with the Hon'ble High Court, Delhi will be done only through the undersigned.

(Shail Jain)

Principal District & Sessions Judge: East District  
Karkardooma Courts, Delhi.

No. 10402-10410 /Pr. D&SJ(East)/KKD/Delhi

Dated 08/11/2023

Copy forwarded for information & necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Principal District and Sessions Judge, Delhi/New Delhi/Rouse Avenue Courts.
3. The Chairman, Accessibility Committee, East District, Karkardooma Courts, Delhi.
4. All the Judicial Officers, East District, Karkardooma Courts, Delhi.
5. The Official concerned.
6. The Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi.
7. The Branch Incharge, Computer Branch, Karkardooma Courts, Delhi
8. For uploading on LAYERS.
9. PS to the undersigned.

Principal District & Sessions Judge: East District  
Karkardooma Courts, Delhi.